

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI**  
**T.C.P. NO.160/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

UNDER RULE 8 OF THE INSOLVENCY AND BANKRUPTCY (APPLICATION TO  
ADJUDICATING AUTHORITY) RULES, 2016.

**Smt. PRAGNA RAVINDRA SHAH.** ... **PETITIONER**

**VERSUS**

**M/s. ARIHANT ESTATES PRIVATE LIMITED** ... **RESPONDENT.**

**PRESENT ON BEHALF OF THE PARTIES:**

Mr. M.A. Sharma Advocate for the Petitioner.

Ms. K.C. Nichani Advocate for the Respondent.

**ORDER**

**Heard on : 18.07.2017**

**Pronounced on: 19.07.2017**

1. The Learned Representatives of both the sides are present.
2. In view of Letter dated 18<sup>th</sup> July, 2017 a Post Dated Cheque of Rupees Twenty-five Lakhs dated 31.03.2018 is received by the Petitioner, hence seeking permission to withdraw the Petition.
3. The following para of the Letter reads as under :-  
*"Pursuant to the compromise arrived at and as recorded in our above mentioned letter dated 30<sup>th</sup> June 2017 and also pursuant to our further discussions held on 14<sup>th</sup> July 2017 we enclose herewith a post-dated cheque of Rs. 25,00,000/- (Rupees Twenty-five Lacs Only) bearing Nos. 000063 dated 31<sup>st</sup> March 2018 drawn on Kotak Mahindra Bank, Mumbai towards the full and final payment as agreed in the above mentioned letter dated 30<sup>th</sup> June 2017."*
4. In view of the above, the Petitioner is permitted to withdraw the Petition.
5. Petition is dismissed as withdrawn. Consigned to Records.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 19.07.2017**